

***NEWS ITEM APPEARING IN THE INDIAN EXPRESS DATED 30.11.2023 ENTITLED
“FIRE AT CHEMICAL PLANT IN SURAT 24 WORKERS INJURED”***

BASIC INFORMATION

- M/s. Aether Industries is an Synthetic Organic Chemical (i.e. Active Pharmaceuticals Ingredients (API) & API Intermediate, Research & Development (R & D) Centre along with Pilot Plant) manufacturing unit located at Plot No. 8203, GIDC – Sachin – 394 230, Ta – Chorasi, Dist- Surat.
- Unit obtained Environment Clearance (EC) from State Level Environment Impact Assessment Authority (SEIAA), Gujarat on 05/11/2020.
- Unit having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 06/04/2028 for the total production quantity: 475 MT/Month. **[Copy of CTO/CC&A is attached as “Annexure – A”]**
- There is no any previous legal action against to this unit.

ABOUT INCIDENT

- Fire incident occurred in this unit on dated: 29/11/2023 (@1:30 to 01:45 AM).
The officials of Board and Directorate of Industrial safety and Health (DISH) were on the site and as per reports, observations are as follows: **[Copy of DISH order and Inspection Report of the Board officials are attached as “Annexure – B & C”]**
 - (1) According to DISH authority report dated: 29/11/2023, Fire incident occurred on 29/11/2023, @1:45 AM due to leakage of solvent (i.e. Tetra Hydro Furan, Toluene) & water mixer in solvent recovery tank located at ground floor of Plant No. 2, and 26 workers are injured.
 - (2) Mr. Nayan Jadav (company representative) informed that, this incident happened around 1:30 AM & it might be due to leakage of the gasket of THF (Tetra Hydro Furan) storage tank capacity 25 KL. THF leakage create vapour cloud after coming into contact with the air and took fire after that converted into blast.
 - (3) THF (Tetra Hydro Furan) tank is located in tank farm area where might be this fire/blast affected plant number 02 machinery like recovery tank, pipeline and other machinery which is located opposite tank farm.

- (4) Both plant i.e. tank farm and plant number 2 are affected hence source of fire/blast could not be verified.
- (5) During rescue, 07 dead bodies were found within the affected area (up to dated: 30/11/2023).
- (6) During inspection, VOC - 398 PPM and NO₂ - 0.3 PPM is measured @50 meter away from incident site using wireless portable multi gas monitor (MultiRAE Lite) handy sampler for VOC and NO₂ parameters. Due to high VOC level, incident location could not be accessed and verified.
- (7) Heavy dense smoke emission occurred at the time of fire incident and ambient air quality was very poor.

ACTIONS TAKEN BY THE BOARD

- Gujarat Pollution Control Board (GPCB) has issued Closure Direction to unit under section – 31(A) of the Air Act – 1981 with immediate effect and **imposed Rs. 50 Lakh interim Environmental Damage Compensation (EDC)** with following directions: **[Copy of issued Closure Direction is attached as “Annexure – D”]**
 - (i) Unit shall comply with DISH direction and submit it’s compliance report.
 - (ii) To submit safety Audit report & HAZOP study report.
 - (iii) To collect & dispose generated wastewater, burned/partially burned material due to fire incident in a scientific manner and submit details.
 - (iv) Unit shall carry out and submit final environment damage assessment report from reputed technical institute i.e. NEERI/IIT.
 - (v) Unit shall not carry out any production activity without prior permission of the Board.

PRESENT STATUS:

- The District Collector & Magistrate, Surat, constituted a Joint Committee of (1) Directorate of Industrial safety and Health (DISH), (2) Chief Fire Officer, Surat Municipal Corporation (SMC), Surat, (3) Regional Officer, GPCB, Surat, (4) Police Inspector, Sachin GIDC, Surat and their investigation is going on.
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GUJARAT POLLUTION CONTROL BOARD⁶

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

“CCA-Amendment”
(No: W-126157)

BY R.P.A.D.

NO: GPCB/CCA-SRT-2000(4)/ID_45359/

Date:

To,
M/s. Aether Industries Ltd.
Plot No: 8203, Sachin GIDC,
Sachin-394230,
Tal: Chorasi, Dist: Surat.

- Sub: Amendment in the consolidated consent & Authorization of the Board
Ref: (1) CCA order No: AWH-118971, Dated: 18/06/2012 under various Environmental Acts/Rules.
(2) This office CTE-amendment order no: GPCB/CCA-SRT-2000(3)/ID-45359/704809, Dated: 01/03/2023.
(3) Your CCA Amendment Application Inward ID No: 273363 dated: 16/02/2023.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Trans Boundary Movement) Rules, 2016 & framed under the Environmental (Protection) Act-1986. This Board has Granted CC&A vide order No. AWH - 118971 issued vide this office letter no: GPCB/CCA-SRT-2000 (2)/ID-45359/675486 dated 18/06/2022, valid up to 06/04/2028.

The Board has right to review and amend the conditions of the said CCA order.
The said CCA order is further amended as below.

- This order shall be read as CCA-Amendment Order No. W-126157 date of issued 08/05/2023 valid up to 06/04/2028.
- The consents shall be valid up to 06/04/2028 for use of outlet for the discharge of trade effluent & emission due to operation of industrial plant for manufacture of the additional items/products i.e. Ethylene Chlorohydrin (Group C), p-Hydroxy phenethyl methyl ether (Group H), 3-Hydroxymethyl-2-methylbiphenyl (Group H), Tert-Butyl Chloride (Group M), 5-Chlorovaleryl Chloride (Group M) which are incorporated with existing products as under:

Sr. No.	Product Name	Existing Production Capacity (MT/Month)	Applied Quantity (MT/Month)	Total Quantity (Product Mix) (MT/Month)
Group A	Research & Development (R & D) Centre along with Pilot Plant and Crams Products	10	NIL	10
Group B	Active Pharmaceuticals Intermediates			
1	1-[2-(2-Hydroxyethoxy)ethyl]piperazine	25	NIL	25
	MEP Derivatives			
2	1-(4-(2-methoxyethyl)phenoxy)propan-2-ol			
Group C	Hydrogenation Derivatives			
	Secondary amine Derivatives			
3	(2R, 3R, 4R, 5S)-6-(octylamino)hexane-1,2,3,4,5-pentaol	70	NIL	70

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Sr. No.	Product Name	Existing Production Capacity (MT/Month)	Applied Quantity (MT/Month)	Total Quantity (Product Mix) (MT/Month)
4	(2R, 3R, 4R, 5S)-6-(Methylamino)hexane-1,2,3,4,5-pentaol			
5	(2R, 3R, 4R, 5S)-6-(ethylamino)hexane-1,2,3,4,5-pentaol			
	Cyclohexyl Derivatives			
6	Trans-4-Amino cyclohexanol			
7	Ethylene Chlorohydrin	NIL	70	
Group D	Halogenation Derivatives			
	Benzylbromide Derivatives			
8	4'-(bromomethyl)-[1,1'-biphenyl]-2-carbonitrile	20	NIL	20
	Naphthoquinone Derivatives			
9	2-chloronaphthalene-1,4-dione			
Group E	Etherification			
10	2-(2-(2-Chloro ethoxyethoxy) ethanol			
11	Isopropoxy ethanol			
12	1-(2-Hydroxyethyl) piperazine (HEP)			
13	2-Chloro Ethanol (transfer from L-Group)	75	NIL	75
14	2-(2-Chloroethoxy) Ethanol (transfer from L-Group)			
15	4-Fluoro-3-phenoxybenzaldehyde			
Group F	Specialty Chemicals (Electronic Chemicals, Fragrance & Flavors and Specialty Monomers and Polymers)			
16	PPC Polyol			
17	1-(tert-butoxy)-4-chlorobenzene (BPCP)	40	NIL	40
18	Tetrahydro-2H-pyran-2-one			
19	1-chloro-3-methoxy-2-methylbenzene			
Group G	Heterocyclic Derivatives / Polycyclic Derivative			
20	2-Thiophenecarboxylic acid			
21	2-Thiophenecarbonyl chloride			
	Furan Derivatives			
22	2,3-dihydro furan			
	Thiophene Derivatives			
23	2-(thiophen-2-yl)ethanamine	40	NIL	40
24	2-(thiophen-2-yl)ethanol			
	Pyran Derivatives			
25	3,4-Dihydro-2H-pyran			
Group H	Oxidation Derivatives			
26	Isobutylene oxide	40	NIL	
27	O-tolylbenzotrile			
28	p-Hydroxy phenethyl methyl ether	NIL	40	40
29	3-Hydroxymethyl-2-methylbiphenyl	NIL	40	
Group I	Carboxylic Acid Derivatives			
	Benzonitrile Derivatives			
30	4-chlorobenzonitrile	30	NIL	30
	Aryl Acetyl Derivatives			



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Sr. No.	Product Name	Existing Production Capacity (MT/Month)	Applied Quantity (MT/Month)	Total Quantity (Product Mix) (MT/Month)
31	2-Acetylthiophene			
	Aryl Acid chloride Derivatives			
32	3-methoxy-2methyl benzoyl chloride			
Group J	Basic Aromatic Intermediates			
33	2-methyl-3-phenylbenzyl alcohol	25	NIL	25
Group K	Chiral Resolution Derivatives			
34	Remdesivir Intermediate (REM-5)			
35	7-bromopyrrolo[2,1-f][1,2,4]triazin-4-amine	5	NIL	5
36	(3R,4R,5R)-3,4-bis(benzyloxy)-5-((benzyloxy)methyl)dihydrofuran-2(3H)-one			
Group L	Ethylene Oxide an Isobutylene Intermediates			
	Alkyl Ethylene Oxide Derivatives			
37	Hydroxynovaldiamine			
38	2-Acetylbutyrolactone			
39	2-(Eihylamino)ethanol	75	NIL	75
	Aryl Ethylene Oxide Derivatives			
40	4 - (2 - methoxyethyl)phenol			
41	4 - (2 - hydroxyethyl)phenol			
Group M	Organomettalic Chemistry Derivatives (Grignard, Lithiation, Coupling)			
42	tert-Butyl chloroacetate			
	Biaryl Derivatives			
43	4'-methyl-2-cyanobiphenyl			
44	2,4-Difluorobiphenyl	20	NIL	20
	Styrene Derivatives			
45	4-vinylphenyl acetate			
46	1-chloro-4-vinylbenzene			
47	Tert-Butyl Chloride	NIL	20	
48	5-Chlorovaleryl Chloride	NIL	20	
Total		475 MT/Month		475 MT/Month

SUBJECT TO THE FOLLOWING CONDITIONS:

- I. Unit shall provide online Continuous Monitoring System (OCEMS) for emission monitoring and strictly comply with their undertaking dated: 28/07/2022
- II. Applicant shall comply with conditions of Environment Clearance granted by SEIAA no: SEIAA/GUJ/EC/5(f)/1324/2020, dated: 05/11/2020.
- III. All the other conditions of issued CCA vide letter No. GPCB/CCA-SRT-2000(2)/ID_45359/675486 on dated: 18/06/2022, validity 06/04/2028 shall remain unchanged in this CCA-Amendment, You are directed to comply with these conditions.
- IV. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).

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- V. As per provisions of rule 18 of solid waste management rules -2016 you are directed to make an arrangement in utilities to replace at least five (5%) of your solid fuels requirement by refused derived fuels.
- VI. To do retrofitting at D.G Set for emission control and unit shall submit compliance with respect to Board circular No GPCB/Air Action -03(1) (E) /599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1 Source of water: Sachin Notified Area Authority.
- 3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed 760 KL/Day.
- 3.3 The quantity of the water consumption for domestic purpose shall not exceed 36 KL/Day.
- 3.4 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 189 KL/Day.
- 3.5 Dilute steam wastewater is treated in primary treatment followed by SBT (Soil Bio Technology) treatment and treated effluent is sent to CETP of GECL, Sachin for further treatment through designated tanker.
- 3.6 Low COD stream wastewater after treatment in the separate primary ETP & it will be feed into RO Plant. RO permeate will be reused while RO reject wastewater will be send to Common MEE facility of M/s. Detox India Pvt. Ltd. till M/s. MEPPPL will install MEE for the treatment of industrial effluent of Member Industry Once M/s. MEPPPL will install MEE, we will send our concentrate effluent to M/s. MEPPPL for the treatment/ in house MEE and MVR.
- 3.7 Concentrated stream wastewater is given primary treatment and feed into MEE and MVR or sent to common MEE facility of Detox India Pvt. Ltd. till MEPPPL will install MEE once MEPPPL will install MEE, Unit will send effluent to MEPPPL for treatment. Unit has provided in house MEE/MVR with solvent stripper and ATFD. High COD (concentrated) stream wastewater is sent to common MEE facility of Detox India Pvt. Ltd. till MEPPPL will install MEE once MEPPPL will install MEE, unit will send effluent to MEPPPL for treatment through tankers.
- 3.8 The quantity of the domestic waste water (Sewage) shall not exceed 16 KL/Day.
- 3.9 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.10 The applicant shall operate effluent treatment system efficiently so that diluted effluent stream from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Globe Enviro care Ltd. (GECL).

PARAMETERS	CETP NORMS
pH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/L
Oil and Grease	10 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	1200 mg/L
COD	3000 mg/L



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Total Dissolved Solids	2100 mg/L
Copper	3 mg/L
Nickel	3 mg/L
Zinc	5 mg/L
Lead	0.1 mg/L

- 3.11 The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Globe Enviro care Ltd. (GECL) through underground drainage system of GECL & in no case effluent shall be discharged in to Environment by any means.
- 3.12 In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Total Dissolved Solids	2100 mg/L
Phenolic Compounds	1 mg/L
Sulphides	2.0 mg/L
Ammonical Nitrogen	50 mg/L
Total Chromium	2 mg/L
Hexavalent Chromium	0.1 mg/L
BOD (5 days at 20°C)	30 mg/L
COD	100 mg/L
Chlorides	600 mg/L
Sulphate	1000 mg/L

OR

- The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of GECL to conform to the standards specified by G.P.C.B.
- 3.13 The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. GECL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.14 Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.15 The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.16 The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.17 The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the underground drainage system of GECL.
- 3.18 Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed along with industrial effluent to the CETP of GECL.
- 3.19 Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of GECL.
- 3.20 The entire quantity of industrial effluent shall have to be conveyed by GECL. In no circumstances the effluent either treated or untreated shall be discharged anywhere else.

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- 3.21 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.22 GECL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.23 The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & GECL on or before fifth day of the succeeding month.
- 3.24 In case of shut-down of plant for more than three days for any reason, the GECL unit member shall intimate to GECL authority & GPCB well in advance for the better operation & management of CETP.
- 3.25 The authorized representative of GECL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/EETP (if required) of the applicant.
- 3.26 If the GECLL authority terminates the membership of the applicant for CETP, the GECL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the GECL membership is resumed.
- 3.27 The applicant shall put up at the entrance a board displaying GECLL membership number & date of joining of GECL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 The following shall be used as fuel in fuel in Steam Boiler, Thermo Pack, and D.G. Sets.

Sr. No.	Utility	Fuel	Quantity
1	Steam Boiler (4 MT/Hr)	Natural Gas	3180 m ³ /Hr
2	Steam Boiler (12 MT/Hr)	Natural Gas	1060 m ³ /Hr
3	Thermopack (400 U)	Natural Gas OR LDO	24 m ³ /Hr OR 40 Liters/Hr.
4	Thermopack (400 U)	Natural Gas OR LDO	24 m ³ /Hr OR 40 Liters/Hr.
5	Thermopack (600 U)	Natural Gas	90 m ³ /Hr
6	Thermopack (600 U)	Natural Gas	90 m ³ /Hr
7	Thermopack (1000 U)	Natural Gas	150 m ³ /Hr
8	D.G. Sets (2250 KVA×2)	Diesel	450 Lit/Hr

- 4.2 The applicant shall install and operate air pollution control system in order to achieve norms prescribed Norms
- 4.3 The flue gas emission through stack attached to Steam Boiler, Thermo Pack, and D.G. Sets shall conform to the following standards.

Stack No.	Stack attached to	Stack height in Meter	Parameter	Permissible Limit
1	Steam Boiler (4 MT/Hr)	36 (Common Stack)	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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2	Steam Boiler (12 MT/Hr)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
3	Thermopack (400 U)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4	Thermopack (400 U)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5	Thermopack (600 U)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
6	Thermopack (600 U)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
7	Thermopack (1000 U)	30	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
8	D. G. Set Stand By (2250 KVA)	11	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
9	D. G. Set Stand By (2250 KVA)	11	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

4.4 The process emission through various stack / vent Reaction vessel shall confirm to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1.	Reactors	15	Water Scrubber followed by Alkali Scrubber	HCl, SO ₂ , HBr	20 mg/Nm ³ 40 mg/Nm ³ 30 mg/Nm ³
2.	Reactors	15	Water Scrubber followed by Alkali Scrubber	HCl, SO ₂ , HBr	20 mg/Nm ³ 40 mg/Nm ³ 30 mg/Nm ³
3.	Reactors	15	Water Scrubber followed by Alkali Scrubber	HCl, SO ₂ , HBr	20 mg/Nm ³ 40 mg/Nm ³ 30 mg/Nm ³

4.5 Applicant shall comply with National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986 for all the parameters. The concentration of all parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed than the permissible limit.

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Parameters	Permissible Limit ($\mu\text{g}/\text{m}^3$)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM_{10})	60	100
Particulate Matter-2.5 ($\text{PM}_{2.5}$)	40	60
SO_2	50	80
NO_x	40	80

- 4.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. **D.G. Sets Conditions:**

The D. G. Set shall have acoustic enclosure and shall comply with the standards specified at sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules - 1986 and Noise pollution level as per the Air Act - 1981.

D. G. Set Standards:

- The flue gas emission through stack attached to D. G. Sets shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be $H = h + 0.2 (\text{KVA})^{1/2}$, where H = Total stack height in meter, h = height of the building in meters where or by the side of which the generator set is installed.
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may be possible to check the performance of the acoustic enclosure / acoustic treatment, under such circumstances the performance may be checked for noise reduction up to actual ambient noise level preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D. G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D. G. Sets must be strictly in compliance with the recommendations of the D. G. Set manufacturer.
- A proper routine and preventive maintenance procedure for the D. G. Set should be set and followed in consultation with the DG Sets manufacture which would help prevent noise levels of the DG Set from deteriorating with use.



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6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

From the grant of authorization for occupier or operator handling Hazardous waste

- 6.1 Authorizations order No: **W-126157** of Issue: **08/05/2023**.
6.2 **M/s. Aether Industries Limited** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 8203, Sachin GIDC, Sachin-394230, Tal: Chorasi, Dist: Surat**.

Sr. No.	Waste	Quantity	Schedule-I/ Category	Facility
1	ETP Sludge	250 MT/Year	35.3	Collection, Storage, Transportation and send to TSDf site
	Mixed Solvents	240 MT/Year		Collection, Storage, Transportation and send to M/s. Recycling Solutions Pvt. Ltd. (RSPI.) for Co-Processing / sell to 1. M/s. Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. Rhythem Chemicals Pvt. Ltd. 6. Darshan Chemicals Pvt. Ltd. 7. Nandani Chemicals
	Scrubber Bleed	8395 KI/Year		Collection and send to ETP for further treatment
	Sewage Sludge	3.6 MT/Year		Collected and reused as manure activity
	MEE Salt	600 MT/Year (In case of Sent to CMEP) or 600 MT/Month (In case of Operate own MEE)		Collection, Storage, Transportation and send to TSDf site of M/s. Saurashtra Enviro Projects Pvt. Ltd. for Secured Land Filling or other register TSDf Site a. M/s. Detox India Pvt. Ltd. b. M/s. Safe Enviro Pvt. Ltd. c. M/s. Bharuch Enviro Infrastructure Pvt. Ltd.
2	Used Oil	1.02 MT/Year	5.1	Collection, Storage, Transportation and sent to registered recycler / reuse as a lubricant
3	Discarded containers / bags / liners / Barrels	96 MT/Year	33.1	Collection, Storage, Transportation and send to registered recycler / send back to supplier
4	Process Sludge	576 MT/Year	28.1	Collection, Storage, Transportation and send to RSPI. 1 and RSPI. 2, Panoli for Co-processing / send to TSDf site of M/s. Saurashtra Enviro Projects Pvt. Ltd. / M/s. Green gene Enviro Protection and Infra Structure Pvt. Ltd. For co-processing & to TSDf site for Secured Land Filling
5	Spent Catalyst	372 MT/Year	28.2	Recovered and Reused in to Process or

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				Collection, Storage, Transportation and send to regeneration unit i.e. M/s. Evonik Catalyst India Pvt. Ltd.
	Raney Nickel	26.4 MT/Year	28.2	Recovered and Reused in to Process or Collection, Storage, Transportation and sent and send to TSDF site for Secured Land Filling/ Regeneration unit i.e. Evonick Catalyst India Pvt. Ltd. Or M/s. Om Balaji Inorgo Metal Pvt. Ltd.
6	Distillation Residue	2436 MT/Year	20.3	Collection, Storage, Transportation and send to RSPL 1 and RSPL 2, Panoli for Co-processing or sent to cement industries for co processing i.e. Ultratech Cement Ltd Rajula, Shree Cement Ltd., Karnataka or M/s Shree Raipur Cement Plant, (A Unit of Shree Cement Limited), Bhatapara, or M/s. Dalmia Cement Limited / send to Green gene Enviro Protection and Infra Structure Pvt Ltd., Rajasthan or Incinerable Site i.e M/s. Saurashtra Enviro Projects Pvt. Ltd. Bharuch Enviro Infrastructure Pvt. Ltd. Or other register CIWTSDF site.
7	NaCl Salt	228 MT/Year	B2040	Collection, Storage, Transportation and send to TSDF site of M/s. Saurashtra Enviro Projects Pvt. Ltd. for Secured Land Filling 1. M/s. Detox India Pvt. Ltd. 2. M/s. Safe Enviro Pvt. Ltd.
8	Spent HCl	660 MT/Year	B15	Collection, Storage, reused in to same group of product.
9	Sodium Sulphate	180 MT/Year	B23	Collection, Storage, reused in to same group of product.
	Magnesium Sulphate	36 MT/Year	B23	Collection, Storage, Transportation and send to TSDF site
10	Mix Fractions	2448 MT/Year	D3	Collection, Storage, Transportation and Sell to authorized end user 1. M/s Shyam Sizors 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. Rhythem Chemicals Pvt. Ltd. 6. Darshan Chemicals Pvt. Ltd. 7. Nandani Chemicals
	2-Chloroethoxy ethanol	48 MT/Year	28.6	Collection, Storage, reused in to same process
11	4,4-Dimethyl Biphenyl	384 MT/Year	28.6	Collection, Storage, reused in to same process
	Phenol	456 MT/Year	28.6	Collection, Storage, reused in to same process



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TMS	60 MT/Year	28.6	Collection, Storage, reused in to same process
TMSOH	372 MT/Year	28.6	Collection, Storage, reused in to same process
Trimethyl borate benzyl chloride	48 MT/Year 204 MT/Year	28.6 28.6	Collection, Storage, reused in to same process
N-Ethyldiethanola mine	228 MT/Year	28.6	Collection, Storage, reused in to same process
Spent Solvent			
Piperazine	3468 MT/Year	28.6	Collection, Storage, reused in to same process
Toluene	16248 MT/Year	28.6	Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. M/s. Shivam Organics 4. Om organics 5. Darshan Chemicals Pvt. Ltd. 6. Nandani Chemicals 7. Maa Krupa Distributors 8. Rhythem Chemicals Pvt. Ltd.
Methanol	25632 MT/Year	28.6	Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors
IPA	9108 MT/Year	28.6	Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors
EDC	8280 MT/Year	28.6	Collection, Storage, reused in to same process

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				process/ Sell to authorized end user Rhythem Chemicals Pvt. Ltd.
MFG	2292 MT/Year	28.6		Collection, Storage, reused in to same process
MCB	9972 MT/Year	28.6		Collection, Storage, reused in to same process
THF	24552 MT/Year	28.6		Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizars 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors.
Ehtyl Acetate	792 MT/Year	28.6		Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizars 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors
Hexane	312 MT/Year	28.6		Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizars 2. Om organics
Acetic Acid	72 MT/Year	28.6		Collection, Storage, reused in to same group of product.
MDC	1356 MT/Year	28.6		Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizars 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd.



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			9. Nandani Chemicals 10. M/s. Maa Krupa Distributors
DMF	228 MT/Year	28.6	Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors
Ethanol	228 MT/Year	28.6	Collection, Storage, Transportation and reused in to Process / Sell to authorized end user 1. M/s Shyam Sizers 2. M/s. Square Petrofield Pvt. Ltd. 3. Om organics 4. KP industries 5. M/s. Shivam Organics 6. M/s. Acquire Chemicals 7. Rhythem Chemicals Pvt. Ltd. 8. Darshan Chemicals Pvt. Ltd. 9. Nandani Chemicals 10. M/s. Maa Krupa Distributors

6.3 The authorization shall be valid up to **06/04/2028**.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1 The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- 7.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.3 The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

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- 7.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as NPICSL larges, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
- 7.7 It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.8 An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
- 7.9 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.10 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.11 The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16 In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17 As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18 Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19 In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20 Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.



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- 7.21 Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:

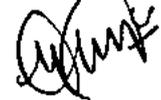
- 8.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2 Applicant shall also comply with the general conditions given in annexure I.
- 8.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. SPECIFIC CONDITIONS:

- 9.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.

- 9.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.
10. The conditions of the earlier issued CCA order No: AWH-118971 shall be supersede by this CCA – Amendment order.

For and on behalf of
Gujarat Pollution Control Board



(M. R. Macwana)
Unit Head, Surat

Outward No: 745824, 23/06/2023



સંયુક્ત નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી, સુરત રીજીયન, સુરત

"બી બ્લોક", દફતો માળ, જીલ્લા સેવા સદન-૨, અઠવાવાઈ-સુરત
ફોન નં ૦૨૬૧-૨૬૫૩૫૦૨, ફેક્સ નં ૦૨૬૧-૨૬૫૩૫૦૧

હાથોહાથ.

ક્રમાંક/સં.નિ/ઓ.સ.સ્વ./સુ.રીજી/૧૦૫૧/૨૦૨૩

તા. / / ૨૦૨૩

29 NOV 2023

પ્રતિ,

✓ કબજેદારશ્રી/ વ્યવસ્થાપકશ્રી

શ્રી રોહન અશ્વિનભાઈ દેસાઈ

એથર ઇન્ડસ્ટ્રીઝ લી.

પ્લોટ નં.૮૨૦૩, રોડ નં.૮૨,

જી.આઈ.ડી.સી. સચીન, ચોર્યાસી, સુરત.

વિષય :- કારખાના અધિનિયમ-૧૯૪૮ ની કલમ ૪૦(૨) હેઠળ બંધના હુકમ બાબત.

- (૧) કારખાનામાં તા.૨૯/૧૧/૨૦૨૩ ના રોજ શ્રી આર.એ.પટેલ, સંયુક્ત નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત, શ્રી આર.આર.જોષી, મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત, શ્રી એસ.એ.ચૌહાણ, મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત, શ્રી વી.વી.ચૌહાણ, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય અધિકારી, સુરત સાથે આગના બનાવ બાબતે મુલાકાત લીધી.
- (૨) કારખાનામાં આશરે ૫૨૫ જેટલા પુખ્તવયના શ્રમયોગીઓને કામે રોકીને વિદ્યુત શક્તિનો ઉપયોગ કરીને કારખાનામાં ઇથીલીન ઓકસાઇડ, મીથેનોલ, ડ્રાય એચ. સી.એલ. ગેસ, આઇસો બ્યુટીનીલ, ટેટ્રા હાઇડ્રો ફ્યુરાન (THF), હાઇડ્રોજન ગેસ, સોલ્વન્ટ વગેરે જેવા કેમીકલનો ઉપયોગ કરીને કલોરો ઇથોક્સી ઇથીલીન તથા સ્પેશીયાલીટી કેમિકલ્સ બનાવવાની ઉત્પાદન પ્રક્રિયા કરવામાં આવે છે. કારખાનું કારખાના ધારા -૧૯૪૮ ની કલમ ૨(એમ)(૧) હેઠળ પાત્ર છે તથા કારખાનું એમ.એ.એચ.(MAH) પ્રકારનું છે. કારખાનાનું લાયસન્સ નંબર-૨૭૯૨૬ જે ૧૦૦૦ શ્રમયોગી તથા ૫૦૦૦ થી વધુ હોર્સપાવર માટે વર્ષ-૨૦૨૫ સુધી રીન્યુ થયેલ છે.
- (૩) કારખાનામાં તા.૨૯/૧૧/૨૦૨૩ ના રોજ વહેલી સવારના ૦૧:૪૫ કલાકે કારખાનામા આવેલા પ્લાંટ નં.૨ ના ગ્રાઉંડ ફ્લોર પર આવેલ સોલ્વન્ટ રીકવરીની ટાંકીમાં આવેલ બોટમ વાલ્વ ની ફ્લેન્જમાં મિક્ષ સોલ્વન્ટ કે જેમાં ટેટ્રા હાઇડ્રો ફ્યુરાન, ટોલ્યુઇન તથા પાણીના મિશ્રણનું લિકેજ થયેલ અને વાતાવરણમાં રહેલી હવા સાથે તેનું સળગી ઉઠે તેવું મિશ્રણ બનેલ અને આ મિશ્રણ કારખાનામાં ફેલાઇ જવા પામેલ. આ સળગી ઉઠે તેવા મિશ્રણને કોઇ જગ્યાએથી સળગવાનો સ્રોત મળતા આ સળગી ઉઠે તેવા મિશ્રણમાં ધડાકા સાથે આગ લાગેલ અને આ લાગેલ આગ પ્લાંટ નં.૨ ના ગ્રાઉંડ ફ્લોર પર આવેલ સોલ્વન્ટ રીકવરીની ટાંકીના બોટમ વાલ્વની ફ્લેન્જ જોઇંટ કે જ્યાથી લિકેજ થતું હતું ત્યા ફ્લેશબેક થયેલ અને આ પ્લાંટ નં.૨ ના ગ્રાઉંડ ફ્લોર પર આવેલ સોલ્વન્ટ રીકવરીની ટાંકી ફાટી ગયેલ અને આગ પ્લાંટ નં.૨ ના ગ્રાઉંડ ફ્લોર પર આવેલ સોલ્વન્ટ રીકવરીની ટાંકીના બોટમ વાલ્વની ફ્લેન્જ જોઇંટ પર કેંદ્રિત થયેલ. સદરહું આગ સાથે ધડાકાના બનાવના લીધે કારખાનામાં કામ કરતા ૨૬ શ્રમયોગીઓને ઇજા થયેલ છે. જેઓની હાલમાં સુરત ખાતેના વિવિધ હોસ્પિટલોમાં સારવાર ચાલુમાં છે. સદરહું આગ સાથે

ઘડાકાના લીધે કારખાનામાં આવેલ ટેક ફાર્મના શેડના સ્ટ્રક્ચરને તથા ટેક ફાર્મની બાજુમાં રહેલ પ્લાંટ નં.૨ માં પણ નુકશાન થયેલ છે તથા તેમાં આવેલ પાઇપલાઇનો તથા વેસલોમાં નુકશાન થવા પામેલ છે તથા સદરહુ બનાવના લીધે કારખાનામાં અન્ય કોઇપણ વિસ્તારમાં તથા પ્લાંટ નં.૨ માં આવેલ પાઇપલાઇનો તથા વેસલોમાં જો સળગે તેવા કેમિકલનુ લિકેજ થાય તો સદરહુ કારખાનામાં ફરી આગ લાગવાની શક્યતાઓ હોઇ સમગ્ર કારખાનામાં ઉત્પાદન પ્રક્રિયા કરવામા આવે તો ત્યા કામ કરતા શ્રમયોગીઓની જીંદગીને તાકિદનુ જોખમ રહેલ છે. આથી હું શ્રી બી.એ.ચૌહાણ, નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત કારખાના ધારા-૧૯૪૮ ની કલમ-૮ નીચે નીમાયેલ કારખાના નિરીક્ષક, કારખાનાધારા ૧૯૪૮ ની કલમ-૯ હેઠળ મળેલ સત્તાની રૂચે કારખાનાધારા ૧૯૪૮ ની કલમ-૪૦(૨) હેઠળ સમગ્ર કારખાનામાં નીચેના સલામતીના પગલા લીધા સિવાય ઉત્પાદન પ્રક્રિયા બંધ કરવાનો હુકમ કરૂ છુ.

સલામતીના પગલા :-

- (i) કારખાનાના નુકશાન પામેલ તમામ બાંધકામનુ સમારકામ/ નવિનીકરણ કરાવી તેનો કારખાના તરીકે ઉપયોગ કરતા પહેલા બાંધકામની મજબુતાઇ અંગેનુ સ્ટેબીલીટી સર્ટીફિકેટ ગુજરાત કારખાનાના નિયમો-૧૯૬૩ ના નિયમ-૩(સી) હેઠળ ફોર્મ નં.૧-એ પ્રમાણે નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય ગુજરાત રાજ્ય અમદાવાદ માન્ય કોમ્પીટન્ટ પર્સન પાસેથી મેળવીને રજૂ કરવુ.
- (ii) આગ ઘડાકાને કારણે કારખાનાનાં ઇલેક્ટ્રીક કેબલ્સ તથા ઇલેક્ટ્રિક ફીટીંગ્સને નુકશાન થયેલ છે જેને યોગ્ય સુપરવીઝનમાં વ્યક્તિની દેખરેખની નીચે સલામત રીતે દુર કરી તેની જગ્યાએ નવા ફ્લેમપ્રૂફ ઇલેક્ટ્રીક કેબલ્સ તથા ફીટીંગ્સ લગાવી તે વાપરવા લાયક છે તે બાબતનું સરકાર માન્ય ઇલેક્ટ્રીક સુપરવાઇઝર પાસેથી સર્ટીફિકેટ મેળવી રજૂ કરવું.
- (iii) કારખાનાની પ્રોસેસનો રી-હેઝોપ સ્ટડી નિષ્ણાંત વ્યક્તિ/ એજન્સી પાસે કરાવી તેમાં જણાવેલ સુચનોનાં પાલન અંગેનો રિપોર્ટ અત્રેની કચેરીએ રજૂ કરવો.
- (iv) કારખાનામાં સદર અકસ્માતના કારણે ક્ષતિગ્રસ્ત થયેલ સ્ટ્રક્ચર/બિલ્ડીંગ, મશીનરી વિગેરેના કાટમાળને ખસેડવાની તથા તેને રીપેર/ રિસ્ટ્રેથનીંગ કરવાની કામગીરી વર્ક પરમીટ સિસ્ટમ દ્વારા કરવી અને પ્રોસેસ વેસલ તથા રીએક્ટરમાં રહેલ રસાયણોને સલામત રીતે ખાલી કરી નિકાલ કરવાની કામગીરી યોગ્ય સુપરવીઝનમાં ભારતીય ધારાધોરણો/ ઇન્ટરનેશનલ સ્ટાન્ડર્ડ મુજબના યોગ્ય અને પુરતા કામને અનુરૂપ સ્વ રક્ષણાત્મક સાધનો પહેરીને પુર્ણ કરવી.

સ્થળ :- સુરત

તા.૨૬/૧૧/૨૦૨૩



(બી.એ.ચૌહાણ)

નાયબ નિયામક

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,

સુરત

નકલ સવિનય રવાના :- નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ગુજરાત રાજ્ય, અમદાવાદ તરફ જાણ સારૂ.

Reg. - Accident occurred at M/s. Aether Industries Ltd., Sachin GIDC (PCB ID: 45359) **24**

Dr. Jignasa D Oza(GoG-GPCB Dept.)

Thu 30-11-2023 05:33 PM

To:Unit Head Surat (GoG-GPCB Dept.) <uh-gpcb-sura@gujarat.gov.in>;

Cc:Next to Unit Head Surat (GoG-GPCB Dept.) <nuh-gpcb-sura@gujarat.gov.in>;

📎 3 attachments (2 MB)

Accident Report Aether.pdf; DISH Report.pdf; NEI.pdf;

Dear Sir,

In connection to the accident occurred at M/s. Aether Industries Ltd., Sachin GIDC (PCB ID: 45359), as per record verification, presence of 07 workers were not verified. Afterword, as per telephonic order given by District Magistrate; off site emergency team has inspected the site and during rescue 07 dead bodies were found within the affected area which were sent for forensic post mortem at civil hospital, surat for further investigation.

Investigation report of FSL and Post Mortem Reports are awaited.

Looking to the condition of case, Heavy dense smoke emission occurred at the time of fire incident and ambient air quality was very poor i.e. high to severe at the time of fire incidence.

DISH Report, NEI attached herewith.

Recommendation : Strict action may be initiated.

Thanking You,

(Dr Jignasa Oza)
Regional Officer,
Gujarat Pollution Control Board
Plot No: 11 - 12/2, 3
GIDC PANDESARA,
SURAT-394221
Phone: (0261) 2891696,
E-mail : ro-gpcb-sura@gujarat.gov.in

Accident Report

Name and Address	Aether Industries Ltd., (GPCB ID- 45359), Plot No. 8203, Sachin GIDC, Tal : Chorasi, Dist. Surat
Time of incident :	@ 01:30AM 29/11/2023.
Time of Inspection :	11:50 AM, 29/11/2023.
Inspection team :	C.C. Hadia, SSA, B.C. Gosai, AEE
Reason :	yet not identified
Injury :	24 human injured (as informed by contacted person)
Casualty :	Nil at the time of inspection
Environment al issue :	Heavy dense smoke emission occurred at the time of fire/blast incident and ambient air quality was severe at the time of fire/blast incidence.
Pollution level monitoring :	Unit has used respective fire extinguisher for controlling fire and leachate is collected in ETP collection. During visit one water sample is collected from ETP collection tank. During visit VOC – 398 PPM and NO2-0.3 PPM is measured @ 50 meter away from incident site.
Observations :	<p>This unit is visited with reference to telephonic message regarding incident.</p> <ul style="list-style-type: none"> • Unit has valid CCA up to 06/04/2028. • During visit unit is found not in operation. • Contacted person Mr. Nayan Jadav inform that this incident happened around 1:30 am. • On further inquiry he has informed that it might due to leakage of the gasket of THF (Tetra Hydro Furan) storage tank capacity 25 KL. THF leakage create vapour cloud after coming into contact with the air and took fire after that converted into blast. • Contacted person inform that THF (Tetra Hydro Furan) tank is located in tank farm area where might be this fire/blast affected plant number 02 machinery like recovery tank, pipeline and other machinery which is located opposite tank farm. During visit VOC – 398 PPM and NO2-0.3 PPM is measured @ 50 meter away from incident site. Due to high VOC level other information could not be verified. • Contacted person has not aware about source of fire/blast and casualty/injured hence instructed to submit detailed investigation report with necessary documents. • Contacted person inform that total 24 nos of workers are injured and admitted to hospital. • DISH and FSL investigation is going on hence reason of fire/blast is yet not identified. • Both plant i.e. tank farm and plant number 2 are affected hence source of fire/blast could not be verified. • DISH has issued closure direction to Mr. Rohan A. Desai, Aether Industries Ltd vide letter no. ક્રમાંક/સં.નિ./ઔ.સ.સ્વ./સુ.રીજી/૭૦૫૧/૨૦૨૩ ૨૯/૧૧/૨૦૨૩ (Copy attached herewith). • As per DISH report of dated 29/11/2023 submitted by unit, incident happened around 01:45 AM on plant no. 02 ground floor. Solvent recovery tank bottom valve flange was leaked which was filled with tetra hydro furan, toluene, water has created vapour cloud after coming in contact with air and took fire and finally

converted into blast. This fire/blast affected plant number 02 and tank farm area.

- Mr. B. D. Gohil, AEE, Mr. N.M. Kavar, SO, Dr. J.D. Oza, Regional Officer has visited this unit for rescue purpose as part of off site emergency response team as per the intimation from SDM and details are sent through email.

During visit below mentioned written instruction are issued to the unit.

1. આજરોજ એકમમાં લાગેલ આગના કારણ સાથે વિગતવાર અહેવાલ રજુ કરવો.
2. આગની ઘટનાને કારણે બળી ગયેલ મટેરીયલ/વેસ્ટનો પર્યાવરણીય નિયમ મુજબ સુરક્ષિત નિકાલ કરી તે અંગેના દસ્તાવેજ પુરાવા આપવા.
3. આજરોજ એકમમાં લાગેલ આગની ઘટના અંગેનો DISH નો રીપોર્ટ રજુ કરવો.
4. આગની ઘટના બાદ સલામતીના તમામ પગલા લીધા બાદ કરેલ તમામ કાર્યવાહી અંગેનો અહેવાલ ઉત્પાદન કાર્ય પુનઃ શરૂ કરતા પહેલા બોર્ડમાં રજુ કરવો.
5. એકમમાં લાગેલ આગની ઘટના દરમ્યાન જો કોઈ ઈજાગ્રસ્ત/જનહાની થઈ હોય તો તે અંગેની વિગતો રજુ કરવી.
6. આગની ઘટના દરમ્યાન આગને નિયંત્રણ લેવા વપરાયેલ પાણીના ફાયર ટેન્કર/વપરાયેલ ફોમ અંગેની વિગતો રજુ કરવી.



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૮૯૧૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcb.xgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : ૧૨૩૯૭

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાઘન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાઘન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : ૧૦:૩૦ કલાક તા ૨૫ / ૧૧ / ૨૦૧૩
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ અધિકારીશ્રી / કર્મચારીશ્રી

(૧) C. C. Hindia

(૨) _____

(૩) _____

પ્રતિશ્રી,

Feather Ind. Ltd

Plot No 8703.

Sachin GIOC

Surat.

સહી _____

અધિકારીનું નામ B. C. Dasu.

લોહો A.C.C.

આ સૂચના (નોટીસ) મેળવનારની સહી :

Mujun Indrajiv Nagan
(Ass. Env.)

FEATHER INDUSTRIES LIMITED
Plot No. 8203, Main Road No. 82,
Beside Shakti Distilleries Pvt. Ltd.,
Sachin GIOC, Sachin, Surat-394230



Annexure - D

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 31(A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT - 1981 [HEREINAFTER REFERRED TO AS THE "AIR ACT"] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant namely M/s. Aether Industries Ltd. located at Plot No: 8203, Sachin GIDC, Sachin - 394230, Tal: Chorasi, Dist: Surat.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-118971 & W-126157 which is valid up to 06/04/2028.

AND WHEREAS, during the inspection of your industrial plant on 30/11/2023 (10:45 AM) under Section-24 of the Air Act by the authorized officers of the Board with reference to Fire Incident occurred on dated: 29/11/2023 (@ 01:50 AM) following non-compliances was observed:

1. According to DISH authority report dated: 29/11/2023, Fire Incident occurred on 29/11/2023, @1:50 AM due to leakage of solvent (i.e. Tetra Hydro Furan, Toluene) & water mixer in solvent recovery tank located at ground floor of Plant No. 2, and 26 workers are injured.
2. Mr. Nayan Jadav (company representative) informed that, this incident happened around 1:30 AM & it might be due to leakage of the gasket of THF (Tetra Hydro Furan) storage tank capacity 25 KL. THF leakage create vapour cloud after coming into contact with the air and took fire after that converted into blast.
3. THF (Tetra Hydro Furan) tank is located in tank farm area where might be this fire/blast affected plant number 02 machinery like recovery tank, pipeline and other machinery which is located opposite tank farm.
4. Both plant i.e. tank farm and plant number 2 are affected hence source of fire/blast could not be verified.
5. During rescue 07 dead bodies were found within the affected area.
6. During visit, VOC-398 PPM and NO₂-0.3 PPM is measured @50 meter away from incident site. Due to high VOC level other information could not be verified.
7. Heavy dense smoke emission occurred at the time of fire incident and ambient air quality was very poor.

AND WHEREAS Industry has submitted following representation/request on dated: 30/11/2023.

- a. To submit the compliance of DISH directions as suggested in DISH report and for the same required repairing / removing some equipment's, electric cable work in effected area, which required power.
- b. Unit having many solvent in storage tank and it need to be stored under Nitrogen which requires power in nitrogen generate plant.
- c. Unit having Ethylene Oxide in storage tank which has to be stored under chilled condition, required chilling plant, hence need Power to operate such plant.
- d. Certain dismantle work has to be carried out for safety purpose which required power.

UNDER THE CIRCUMSTANCES, I, **Dr. S. N. Agravat, Unit Head, Surat** of Gujarat Pollution Control Board, is directed to issue the directions under Section - 31A of The Air (Prevention and Control of Pollution) Act-1981 as under:

- I. This order shall be effective with **immediate effect**.

M/s. Aether Industries Ltd. (ID: 45359)

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- II. Unit shall comply with DISH direction and submit it's compliance report.
- III. To submit safety Audit report & HAZOP study report.
- IV. To collect & dispose generated wastewater, burned/partially burned material due to fire incident in a scientific manner and submit details.
- V. Unit shall carry out and submit final environment damage assessment report from reputed technical institute i.e. NEERI/IIT, as per the latest guideline of CPCB/Hon'ble NGT directions.
- VI. Unit shall not carry out any production activity without prior permission of the Board.

Pay **Rs. 50 Lakh** as Interim Environment Damage Compensation through your online XGN Portal.

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No.

1) uh-gpcb-sura@gujarat.gov.in
2) nuh-gpcb-acc5@gujarat.gov.in
3) nuh-gpcb-sura@gujarat.gov.in

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If any person aggrieved by the aforesaid direction, you may file an appeal under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,


(Dr. S. N. Agravat)
Unit Head, Surat

NO: GPCB/CCA-SRT-2000(5)/ID_45359/

To:

M/s. Aether Industries Ltd,
Plot No: 8203, Sachin GIDC,
Sachin - 394230,
Tal: Chorasi, Dist: Surat.

Date:

Outward No: 759643, 30/11/2023